

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 255/Chd/Pb/2017**

**In the matter of:**

M/s Vintage Heights Estates & Hotels  
Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, Punjab & Chandigarh

...Respondent

Present: Dr. Rajansh Thukral, Advocate for the petitioner.  
Mr. Mahinder Singh Pachouri, Registrar of Companies,  
Punjab & Chandigarh.

The petitioner has filed additional documents with the affidavit dated 05.01.2018 vide diary No.109 dated 12.01.2018 alongwith copies of the acknowledgements of Income Tax Returns from the assessment years 2009-10 to 2013-14 and also the statement of income and expenditure from the years 2010-11 to 2015-16 Annexure A-35. Copy of this affidavit be supplied to the Registrar of Companies. The compliance affidavit of service has also been filed with he documents. The Registrar of Companies seeks time to file reply/report. List the matter for arguments on 26.02.2018. Reply/report be filed by the Registrar of Companies at least ten days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

January 23, 2018  
arora